

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 331 OF 2019 IN
DFR NO. 4929 OF 2018

Dated: 26th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Kanan Devan Hills Plantation Company Private LimitedAppellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.P. Vinod
Mr. Atul Shankar
Counsel for the Respondent(s) : ---

ORDER

The learned counsel, Mr. Atul Shankar, appearing for the Appellant prays for one week's time to file better affidavit explaining the delay in filing the appeal.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

One week's time is granted to the counsel for the Appellant to enable him to file better affidavit explaining the delay in filing the appeal. He is permitted to file the same on or before 01.04.2019.

List the matter on **03.04.2019**, as requested.

(Ravindra Kumar Verma)
Technical Member
bn/vt

(Justice N.K. Patil)
Judicial Member